

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing
T.A.62/6513/2020 (SWP.No.822/2015)

This the 08th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Raja Ashif Ali, Aged 35 years, S/o Raja Abdul Hassan Khan, R/o Kathidarwaza, Srinagar.

.....Applicant
(Advocate:- Mr. M.M. Amin)

Versus

1. State of Jammu and Kashmir through Commissioner Secretary Technical Education Civil Secretariat, Srinagar.
2. Director Technical Education, J&K Srinagar.
3. Superintendent, GOUT, ITI Bandipora

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was placed under suspension through an order dated 06.07.2009. Thereafter, he was reinstated into service. He filed SWP.No.822/2015 with a prayer to direct the respondents to treat the period of suspension as on duty and to release the consequential benefits.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as TA.No.62/6513/2020.

4. Today, it is brought to our notice by Mr. Sudesh Magotra, learned Deputy Advocate General, that the order of suspension of the applicant was revoked by the respondents through an order dated 30.08.2016.

5. With that, the grievance of the applicant stands redressed.

6. The TA is accordingly closed. There shall be no order as to cost.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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